RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR

No. 05/P.L/2019

Date- 28.09,2019

SUB: BAN ON THE USE OF PLASTIC PRODUCTS

- 1. It has been observed that the use of plastic products is very dangerous and harmful for human life as well as devastating for the environment. Despite this, the use of plastic products is rapidly increasing in day to day life totally ignoring the following hazardous impacts:-
 - Toxic chemicals leach out of plastic and exposure to them is linked to cancers, birth defects, impaired immunity, endocrine disruption and other ailments.
 - Littering of plastics in open spaces creates unhygienic conditions and it acts as a breeding ground for insects and mosquitoes that cause diseases like malaria and dengue.
 - Plastics do not undergo degradation, thus, stay in the soil for many years, which affects the soil fertility and degrades the soil quality.
 - When plastic artifacts enter the drainage and sewerage system,
 they block the pipes and the drains causing water logging.
 - The improperly disposed of plastic carry bags, cups, bottles, sachets etc, when eaten by animals, cause stomach and intestine related disease which even lead to suffocation and death.
 - Plastic items find their way to the river and other water bodies, which are then swallowed by fish, seabirds, and other marine species, thus leading to suffocation and death.
 - The waste from the plastic manufacturing industry is thrown directly into the water bodies, thus affecting the chemical property of water, causing hazards on a very large-scale.

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- 2. Taking note of above ill effects, the Government of Rajasthan imposed ban on use of plastic carry bags across the State in the year 2010 but this ban has not sufficiently worked on ground.
- 3. Likewise, the Government of India has also recently declared to ban the single use plastic products across the Nation from 2nd October, 2019 but without public awareness and commitment, this step may also result in futility.
- 4. Therefore, as a mark of respect to the father of nation Mahatma Gandhi on his 150th Birth Anniversary and in the interest of the institution and public at large, Hon'ble the Full Court has unanimously resolved not to use the banned single use plastic/thermocol bottles, carry bags, cups, glasses, dishes, spoons, forks, bowl containers, plates, bottles, straws, sachets and other plastic products (list of banned plastic articles enclosed) in any manner in the premises of Rajasthan High Court and High Court Guest House both at Jodhpur and Jaipur, as also in the premises of all the Subordinate Courts, Canteens/Restaurants in the premises of all the Courts of the State and also during official functions, conferences and any other occasions.
- 5. All concerned are therefore enjoined upon to follow and ensure strict compliance accordingly.

BY ORDER

REGISTRAR GENERAL

BANNED PLASTIC ARTICLES

- 1. Less than 200 ml. drinking water PET/PETE bottles having liquid holding capacity.
- 2. Plastic Mineral Water Pouch
- 3. Plastic Bags (With Handle / Without Handle)
- 4. One time use / single use disposable items madeup of Thermocol (Polystyrene) or Plastic e.g. dish, spoon, cups, plates, glasses, fork, bowl, container.
- 5. Disposable dish / bowl used for packaging foods in hotels and Straw
- 6. Any Compostable Plastic Bags except for Plant nurseries, horticulture, agriculture & handling of solid waste.
- 7. Use of Plastic & Thermocol for decoration purpose
- 8. Any other article banned from time to time by the competent authorities.

- sum

RAJASTHAN HIGH COURT, JODHPUR U.O.Note

No.Gen/XIX/Misc/1240/2019/1350

Dated 28/9/2019

Copy forwarded to the following for information and necessary action :-

- 1. The Registrar (Admn.), RHC, Jodhpur/Jaipur Bench, Jaipur.
- 2. All Registrars, Raj. High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 3. The O.S.D.(F&I), Raj. High Court, Jodhpur.
- 4. The Registrar-cum-CPC, RHC, Jaipur Bench, Jaipur.
- 5. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 6. The Member Secretary, Raj. State Legal Service Authority, Jaipur.
- 7. All the District & Sessions Judges with request to circulate the same amongst all the Subordinate Courts / all Special Courts / Canteens/Restaurants situated in premises of Courts in their Judgeships for compliance of the directions.
- 8. The Registrar (Judicial), RHC, Jodhpur/Jaipur Bench, Jaipur.
- 9. The Joint Secretary, Raj.State Legal Service Authority, Jodhpur.
- 10. The Secretary, RHC Legal Service Committee, Jodhpur.
- 11. The Secretary, Bar Council of Rajasthan, Jodhpur.
- 12. The President, Raj. High Court Advocates Association, Jodhpur.
- 13. The President, Raj. High Court Lawyers Association, Jodhpur.
- 14. The President, Raj. High Court Bar Association, Jaipur.
- 15. The President, The Jaipur Bar Association, Jaipur.
- 16.All Joint Registrars/All Deputy Registrars/All Assistant Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
- 17. The Manager, Raj. High Court Guest House, Jodhpur/Jaipur.
- 18. The Senior. Librarian, Library Section, RHC, Jodhpur/Jaipur.
- 19. The CA-cum-AOJ, Accouts (Estts.) Section, RHC, Jodhpur.
- 20.The Court Officers, Court Officers Cell, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur with direction to comply with the directions.
- 21.All Admn.Officers Judicial, RHC, Jodhpur/ Jaipur Bench, Jaipur
- 22. All Assistant Accounts Officers/All Accountants/All Junior Accountants, RHC, Jodhpur/ Jaipur Bench, Jaipur.

REGISTRÂR (ADMN.)

Copy also forwarded to the following with request to place the same before His / Her Lordship for kind perusal.

- 3. The Registrar-cum-Principal Secretary to Hon'ble the Acting Chief Justice, Rajasthan High Court.
- 4. All Private Secretaries to Hon'ble Judges, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.

REGISTRAR (ADMN.)